

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 33 of 2013

Dated : 22nd May, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Hari Nagar Sugar Mills ... **Appellant(s)**

Versus

Bihar Electricity Regulatory Commission & Anr. ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. H.S. Jaggi

Counsel for the Respondent(s): Mr. Mohit Kumar Shah
Ms. Rituraj Chaudhary

ORDER

The learned counsel for the Respondent No. 2 seeks some more time for filing the Reply. Already we have given time by the order dated 15th April, 2013 directing the Respondent to file reply on or before 15th May, 2013. This is not complied with. Therefore, the Respondent no. 2 is directed to file reply on or before 15th June, 2013 after serving the copy on the other side without fail.

Post the matter on **17.07.2013** for hearing. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

vs/pg